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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ ITA 522/2024 & CM APPL. 60416/2024
PRINCIPAL COMMISSIONER OF INCOME TAX DELHI-20

.....Appellant

Through: Mr Abhishek Maratha, SSC, Mr Apoorv Agarwal, Mr Parth Samwal, JSCs, Ms Nupur Sharma, Mr Gaurav Singh, Ms Muskaan Goel, Mr Himanshu Gaur and Ms Paridhi Kohli, Advocates for the Revenue

versus

JASBIR SINGH

.....Respondent

Through: Mr Siddharth Arora, Advocate.

CORAM:

HON'BLE MR. JUSTICE VIBHU BAKHRU

HON'BLE MS. JUSTICE SWARANA KANTA SHARMA

ORDER

15.10.2024

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1. The learned counsel appearing for the appellant seeks time to file further relevant documents including the notice issued under Section 148 of the Income Tax Act, 1961 (hereafter *the Act*) as well as the reasons to believe that the income has escaped assessment on the ground on which the said notice, was issued.
2. Let the said documents be filed within the period of one week from date.
3. At his request, list on 06.11.2024.

VIBHU BAKHRU, J

SWARANA KANTA SHARMA, J

OCTOBER 15, 2024

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[Click here to check corrigendum, if any](#)